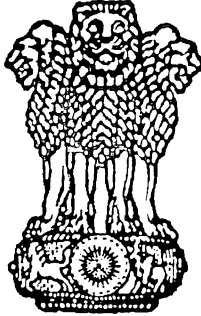


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TUESDAY, JULY 27, 2010

[SAKA 1932

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 1140-L.—27th July, 2010.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

**Bill No. 31 of 2010**

**THE WEST BENGAL LAND REFORMS AND TENANCY  
TRIBUNAL (AMENDMENT) BILL, 2010.**

**A  
BILL**

*to amend the West Bengal Land Reforms and Tenancy  
Tribunal Act, 1997.*

WHEREAS it is expedient to amend the West Bengal Land Reforms and Tenancy Tribunal Act, 1997, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XXV of 1997.

It is hereby enacted in the Sixty-first Year of the Republic of India by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Land Reforms and Tenancy Tribunal (Amendment) Act, 2010.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

*The West Bengal Land Reforms and Tenancy Tribunal  
(Amendment) Bill, 2010.*

(Clauses 2, 3.)

Amendment of  
section 2 of West  
Ben. Act XXV of  
1997.

2. In the West Bengal Land Reforms and Tenancy Tribunal Act, 1997 (hereinafter referred to as the principal Act), for item (vi) of clause (r) of section 2, the following item shall be substituted:—

“(vi) the West Bengal Premises Tenancy Act, 1997 (only against final order of the Controller);”.

West Ben. Act  
XXXVII of 1997.

Validation.

3. The amendment made in the principal Act by section 2 shall be deemed to have been made with effect from the 10th day of July, 2001 and accordingly anything done or any action taken or purported to have been taken or done under the principal Act on or after the said and before the commencement of this Act, shall, notwithstanding anything contrary contained in any judgment, decree or order of any court, tribunal or other authority, be deemed to be, and to have always been, for all purposes, as validly and effectively taken or done as if the said amendments had been in force at all material time.

**STATEMENT OF OBJECTS AND REASONS.**

The Bill, namely, the West Bengal Land Reforms and Tenancy Tribunal (Amendment) Bill, 2010, seeks to amend the expression “specified Act” as defined in item (vi) of clause (r) of section 2 of the West Bengal Land Reforms and Tenancy Tribunal Act, 1997 (West Ben. Act XXV of 1997) (hereinafter referred to as the said Act), with a view to specifying the jurisdiction of the Tribunal only against the final order of the Controller passed under the West Bengal Premises Tenancy Act, 1997, to make the said Act consistent with the West Bengal Premises Tenancy Act, 1997.

KOLKATA,  
*The 26th July, 2010.*

ABDUR RAZZAK MOLLA,  
*Member-in-charge.*

**FINANCIAL MEMORANDUM.**

There is no financial implication involved in the Bill.

KOLKATA,  
*The 26th July, 2010.*

ABDUR RAZZAK MOLLA,  
*Member-in-charge.*

By order of the Governor,

MITA BASU ROY,  
*Pr. Secy. to the Govt. of West Bengal,  
Law Department.*